

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Miscellaneous Application No. 77351 of 2019

And

Customs Appeal No. 77811 of 2018

(Arising out of Order-In-Appeal No. KOL/CUS(CCP)/AA/1055/2018 dated 12.06.2018 passed by Commissioner (Appeals), Custom House, Kolkata.)

M/s. S. Krishna & Co.

(Shakeel Mohammed Akhter, Adv.
C/o, Legal Access, Advocates, 16/1A, British Indian Street,
4th Floor, Kolkata-700069)

Appellant

VERSUS

Commr. of Customs (Preventive), Kolkata

(15/1, Strand Road, Customs House, Kolkata-700001)

Respondent

APPEARANCE :

None for the Appellant

Mr. Tariq Suliaman, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

MISCELLANEOUS APPLICATION NO.75010/2025

FINAL ORDER NO.75055/2025

Date of Hearing : 13 January 2025

Date of Decision: : 13 January 2025

PER R. MURALIDHAR:

The appellant has filed a letter dated 09.01.2025 seeking withdrawal of their appeal. In view of this, the appeal is dismissed as withdrawn.

2. The Miscellaneous Application (EH) filed by the appellant stands disposed of thus.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Pooja